

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates, Parties-in-person, Stakeholders and Statutory Authorities under **the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (For short “Act 1971”)** that :

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The Hon’ble the Chief Justice is pleased to constitute the Division Bench presided over by the **Hon’ble Shri. Justice G. S. Kulkarni** in pursuance of the directions by the **Hon’ble Supreme Court of India** in **Civil Appeal No. 8127 of 2024 [Yash Developers Vs. Harihar Krupa Co-operative Housing Society Limited and Ors.]** for reviewing the working of the Statute viz., Act 1971 to identify the cause of the problems indicated in Paragraph 34 of the Judgment dated 30.07.2024.

II

The Division Bench presided over by the **Hon’ble Shri. Justice G. S. Kulkarni** will take up *Suo Motu* proceeding on **16.08.2024**.

III

The representatives of the Government, the Statutory Authorities under the Act 1971 and the necessary stakeholders including intended beneficiaries shall take note of the same.

High Court, Appellate Side
Bombay

Dt : 13th August 2024

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By Order

Sd/-

(H. M. Bhosale)

Registrar (Judicial-I)